CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.41/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Articles

> 11, 12 and 16 of the Transmission Services Agreement dated 14.03.2016, seeking extension of Scheduled Commercial Date of Operation of North Karanpura- Chandwa (Jharkhand) 400 kV D/c transmission line .400/220 kV. 2x500 MVA substation at Dhanbad and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad and compensation on account of occurrence of Force Majeure, Change in Law and Change in Scope events, and other

consequential reliefs.

Petitioner : North Karanpura Transco Limited (NKTL).

Respondent : Jharkhand Bijli Vitran Nigam Limited and Ors.

Date of Hearing : 23.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Senior Advocate, NKTL

> Shri Hemant Singh, Advocate, NKTL Ms. Ruth Elvin, Advocate, NKTL Ms. Neha M. Dabral, Advocate, NKTL Ms. Ankita Bafna, Advocate, NKTL Shri Harshit Singh, Advocate, NKTL Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL

Ms. Himani Dutta, CTUIL Shri Alok Mishra, ERLDC

Record of Proceedings

During the course of the hearing, learned senior counsel for the Petitioner made detailed submissions on the Petitioner's claims of Force Majeure, Change in Law, and also the change in the scope of the Project and concluded his arguments.

- 2. None was present on behalf of the LTTCs despite notice.
- After hearing the learned senior counsel for the Petitioner, the Commission deemed it appropriate to permit all the parties to file their written submissions, if any, within two weeks, with a copy to the other side.
- 4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)